

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 150/2017
IN
CP (IB) NO. 39/Chd/Pb/2017
(Decided matter)**

In the matter of:

Sunrise 14 A/S, Denmark

.....Applicant/Financial Creditor.

Vs.

M/s. Muskaan Power Infrastructure Ltd.

.....Respondent-Corporate Debtor.

Present: Mr. P.D. Sharma and Mr. G.S. Sarin, both Practising Company Secretaries.

Mr. Jalesh Kumar Grover, CA, Resolution Professional.

Mr. Anurag Singh, Advocate for PNB Housing Finance (Secured Creditor)

Mr. J.S. Miglani, respondent No. 4 in person.

Mr. Neeraj Mahajan & Mr. Ravi Mahajan, suspended Director of Corporate Debtor in person – Respondent No. 2 and 3.

CA No. 150/2017

Mr. Neeraj Mahajan & Mr. Ravi Mahajan, Directors of the suspended Board of Directors of Corporate Debtor are present in person. Mr. J.S. Miglani is an Advocate by profession and has filed Memo of Appearance for Respondent No. 2 and 3, and seeks time to file Power of Attorney for them.

I have heard the authorised representative for the Resolution Professional and the learned counsel for the respondents. The name of respondent No. 4 be deleted from the array of the respondents as he is now representing the suspended Board of Directors of the company as an Advocate.

On request of both the parties, the matter is adjourned for hearing to 08.11.2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

November 06, 2017

saini

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 150/2017
IN
CP (IB) NO. 39/Chd/Pb/2017**

In the matter of:

Sunrise 14 A/S, Denmark

.....Applicant/Financial Creditor.

Vs.

M/s. Muskaan Power Infrastructure Ltd.Respondents-Corporate Debtor.

Present: Mr. P.D. Sharma and Mr. G.S. Sarin, both Practising Company Secretaries.
Mr. Jalesh Kumar Grover, CA, Resolution Professional.
None for Corporate Debtor.

The Resolution Professional has filed the application giving all the details of the specific instances for which the respondent-Corporate Debtor is not cooperating. Notice of this application to the respondents for 05.10.2017 'Dasti'. For the time being, however, respondent No. 4 be directed to appear in person in the Tribunal on the next date of hearing and failing to comply with the directions, further orders will be issued for personal appearance of respondent Nos. 2 and 3 also. Liberty is granted to the Insolvency Resolution Professional to apply for seeking police assistance to complete his work.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 29, 2017
saini

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 39/Chd/Pb/2017

In the matter of:

Sunrise 14 A/S, Denmark

.....Applicant/Financial Creditor.

Vs.

M/s. Muskaan Power Infrastructure Ltd.

.....Corporate Debtor.

Present: Mr. Rohit Khanna and Mr. Raghav Kapoor, Advocates for
Applicant/Financial creditor.

Mr. I.P.S. Mangat, Advocate for Mr. Ishpuneet Singh, Advocate
for Corporate Debtor.

Due to rush of work, the matter is adjourned to 28.07.2017.

(Justice R.P.Nagrath)
Member (Judicial)

July 26, 2017
saini

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 97/2017
IN
CP (IB) NO. 39/Chd/Pb/2017**

In the matter of:

Sunrise 14 A/S, Denmark

.....Applicant/Financial Creditor.

Vs.

M/s. Muskaan Power Infrastructure Ltd.

.....Corporate Debtor.

Present: Mr. Rohit Khanna, Mr. Raghav Kapoor and Mr. Yohaan
Limathwalla, Advocates for Applicant/Financial creditor.
Mr. Ishpuneet Singh, Advocate for Corporate Debtor.

The Respondent/Corporate Debtor has filed CA No. 97/2017 for permission to file the reply which is late by two days. Copy of the same was, however, sent late in the evening to the counsel for the petitioner. Notice to learned counsel for the petitioner as the prayer is not opposed. Having heard the learned counsel for the parties and for the reasons stated in the

application, the application is allowed. The reply/ objections be taken on record.

Arguments heard. Reserved. List the matter on 26.07.2017.

(Justice R.P.Nagrath)
Member (Judicial)

July 21, 2017
saini

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 39/Chd/Pb/2017

In the matter of:

Sunrise 14 A/S, DenmarkCorporate/Financial Creditor.

Vs.

M/s. Muskaan Power Infrastructure Ltd.Corporate Debtor.

Present: Mr. Rohit Khanna, Mr. Raghav Kapoor and Mr. Yohaan Limathwalla, Advocates for Corporate/Financial creditor.
Mr. I.P.S. Mangat, Advocate for Mr. Ishpuneet Singh, Advocate for Corporate Debtor.

Mr. I.P.S. Mangat, Advocate has handed over the Power of Attorney for respondent/Corporate Debtor and states that the respondent/Corporate Debtor has passed resolution of the Board of Directors on

12.07.2017 in favour of Mr. Ishpuneet Singh, Advocate. Learned counsel seeks time to file objections, if any, by 17.07.2017 positively.

The matter be listed on 21.07.2017. The objection, if any, along with resolution of Board of Directors of Corporate Debtor be filed by 17.07.2017 with copy advance to the learned counsel for the Corporate Creditor.

(Justice R.P.Nagrath)
Member (Judicial)

July 13, 2017
saini

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 36/Chd/CHD/2017

In the matter of:

Shivek Labs Limited,
Plot No. 104, Industrial Area, Phase-1,
Chandigarh.Corporate Applicant/Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for Corporate
Applicant/Debtor.
Mr. Vivek Arora, CA, proposed Insolvency Resolution
Professional.

On request, adjourned to 06.07.2017.

(Justice R.P.Nagrath)
Member (Judicial)

July 04, 2017
saini